

ITEM NO.1501
(For Judgment)

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

R.P.(C) No. 1620/2023 in C.A. No. 1661/2020

(Arising out of impugned final judgment and order dated 06-09-2022
in C.A. No. 1661/2020 passed by the Supreme Court Of India)

SANJAY KUMAR AGARWAL

Petitioner(s)

VERSUS

STATE TAX OFFICER (1) & ANR.

Respondent(s)

WITH

R.P.(C) No. 1621/2023 in C.A. No. 1661/2020 (XVII)

R.P.(C) No. 1622/2023 in C.A. No. 1661/2020 (XVII)

R.P.(C) No. 236/2023 in C.A. No. 2568/2020 (XVII)

R.P.(C) No. 1623/2023 in C.A. No. 1661/2020 (XVII)

Date : 31-10-2023 These matters were called on for pronouncement of
judgment today.

For Petitioner(s) Mr. Arnav Narain, AOR

Mr. Rajesh Srivastava, AOR
Mr. Gaurav Verma, Adv.
Mr. Neeraj Dutt Gaur, Adv.
Mr. Sanjay Singh, Adv.

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Mr. Surya Prakash, Adv.
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Mr. Arjun Bhatia, Adv.
Ms. Isha Virmani, Adv.
Ms. Divya Singh Pundir, Adv.

M/S. Lawfic, AOR
Mr. David Rao, Adv.
Mr. Atul Sharma, Adv.
Mr. M.s. Vishnu Sankar, Adv.
Mr. Sriram Parakkat, Adv.
Ms. Athira G. Nair, Adv.

Mr. Aditya Santosh, Adv.

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 Ms. Akanksha Rathore, Adv.
 Mr. Dhruv Sharma, Adv.

For Respondent(s) Mr. Maninder Singh, Sr. Adv.
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 Ms. Prerna Mohapatra, Adv.
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Mr. Jaideep Gupta, Sr. Adv.
 Mr. Siddharth Bhatnagar, Sr. Adv.
 Mr. Arvind Thapliyal, Adv.
 Mr. Dhruv Devan, Adv.
 Mr. Surya Kapoor, Adv.
 Ms. Sarvana Vasanta, Adv.
 Mr. Siddhant Grover, Adv.
 Mr. Siddharth Pandey, Adv.
 Ms. Pratcheta Kar, Adv.
 Mr. Aditya Sidhra, Adv.
 Mr. Nadeem Afroz, Adv.
 Mr. Kunal Chatterji, AOR

Mr. Sumesh Dhawan, Sr. Adv.
 Mr. Vatsala Kak, Adv.
 Mr. Mahesh Agarwal, Adv.
 Mr. Raghav Dembla, Adv.
 Mr. Shaurya Shyam, Adv.
 Ms. Geetika Sharma, Adv.
 Mr. E. C. Agrawala, AOR

Hon'ble Ms. Justice Bela M. Trivedi pronounced the judgment of the Bench comprising Hon'ble Mr. Justice A.S. Bopanna and Her Ladyship.

The present review petitions stand dismissed in terms of the signed reportable judgment.

Pending application(s), if any, shall also stand disposed of.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR

(Signed reportable judgment is placed on the file)